

(39)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.563/96

dated : 16-7-96

Between

Smt. D. Ravanamma : Petitioner

and

1. Flag Officer Commanding in chief
Eastern Naval Command HQ
Visakhapatnam

2. Chief Staff Officer
Eastern Naval Command
HQ, Visakhapatnam

3. Dy. Genl. Manager (Pers)
Naval Dock Yard
Visakhapatnam

4. Sri M. Samuel, JDO(L)
Enquiring Authority
Naval Dockyard
Visakhapatnam

: Respondents

Counsel for the applicant : P.B. Vijayakumar
Advocate

Counsel for the respondents : V. Rajeswara Rao
SC for Central Govt.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

16/

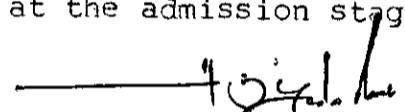
Judgement

Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (A))

Heard Sri B.M. Patro for Sri P.B. Vijayakumar at great length. Heard Sri V. Rajeswara Rao for the respondents.

2. The main grievance of the applicant is that the Inquiry Officer appointed earlier by the previous Disciplinary authority should not be permitted to continue the inquiry and the same is illegal. Despite, however, every opportunity is being given, no authority, rule, ruling or judgement could be cited in support of his claim.

3. The application is misconceived. There is no merit and the same is disallowed at the admission stage.


(H. Rajendra Prasad)
Member (Admn.)


Dated : July 16, 96
Dictated in Open Court

sk

29
OA.563/96.

Copy to:-

1. Flag Officer, Commanding in Chief, Eastern Naval Command HQ, Visakhapatnam.
2. Chief Staff Officer, Eastern Naval Command HQ, Visakhapatnam.
3. Dy. General Manager (Pers), Naval Dock Yard, Visakhapatnam.
4. Sri M. Samuel, JDO(O), Enquiring Authority.
5. One copy to Mr. P. B. Vijayakumar, Advocate, CAT, Hyd.
6. One copy to Mr. V. Rajeswara Rao, SC for Central Government.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

9- One copy to Hon'ble Shri A. Rayendran Naidu,
Member(A),
Kku.

1 COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 16-7-1996

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

O.A.No. 595/96 563/26

T.A.No. (N.P.)

Admitted and Interim Directions
issued.

Dismissed. At the admission stage

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

DESPATCH

25 JUL 1996

हैदराबाद न्यायपीठ
HYDERABAD BENCH